BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CRL.REV.P. No. 12 of 2014

11.07.2014

Heard Mr. N. Khera, learned counsel for the petitioner, who submits that, he intends to withdraw the instant petition with a liberty to file a fresh petition.

Prayer is allowed.

Mr. N.D. Chullai, learned Sr. GA is present.

The matter stands disposed of on being withdrawal with a liberty to file a fresh petition.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
MC(REVIEW.PET) No. 2 of 2014

11.07.2014

Heard Mr. R. Sahu, learned counsel appearing for and on behalf of the petitioner.

Seen the Review Petition.

On perusal of the order dated 26.03.2014 passed in WP(C) No. 320 of 2012, it appears that the matter was disposed of on being amicably settled between the parties before the Lok Adalat. It is also further mentioned in the order that the learned counsel for the petitioner made a categorical submission that the matter has already been settled before the Lok Adalat on 09.01.2010.

Hence, the petitioner is not interested to pursue this petition, and both the parties agreed to abide by the decision of the Lok Adalat. If it is so, I do not see any reason to interfere with the order dated 26.03.2014. Hence, the instant Review Petition is dismissed and stands disposed of.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
REVIEW.PET No. 7 of 2014

11.07.2014

In the light of the order passed in the ***MC(REVIEW.PET) No. 2 of 2014*** this instant Review Petition also stands disposed of.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C) No. 362 of 2012

11.07.2014

Mr. P. Dey, learned counsel for the petitioner is not present.

Mr. N.D. Chullai, learned Sr. GA assisted by Mr. K.P. Bhattacharjee, learned State counsel as well as Mr. R. Gurung, learned counsel for respondent No. 7 and Mr. B. Khyriem, learned counsel for respondent No. 8 are present.

List this matter after 2(two) weeks.

JUDGE

D. Nary